

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) There is no post of Director (Technical) at BHEL, Bhopal Plant.

(b) Does not arise.

Retirement age of public sector executives

3329. SHRI KAILASH PATI MISHRA: Will the Minister of INDUSTRY be pleased to state:

(a) what is the retirement age of senior officers in public sector undertakings under his Ministry including Directors and Chairman;

(b) whether it is a fact that a large number of senior public sector executives are still continuing in service even after crossing the superannuation age, if so, the names of such officers, their age, designation, name of public undertaking, location salary and perks enjoyed by these executives; and

(c) whether in January, 1983, Government ordered for the termination of services of all such executives?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) The retirement age in respect of Board-level appointees in public sector undertakings is 58 years. The retirement age of officers of below Board-level is also 58 years, but in a few public sector undertakings, which are taken-over companies, the retirement age of executives who joined prior to nationalisation, is 60 years.

(b) and (c) Instructions were issued in February, 1983, to public sector undertakings not to grant extension and give re-employment to superannuated persons. They had also been advised that whenever any extension or re-employment of superannuated persons is inescapable, approval of the Appointments Committee of Cabinet is required in respect of posts where the pay (including pension and pensionary equivalent of retirement benefits) proposed to be allowed to such person exceeds Rs. 2,500/- per month or where the minimum of the pay scale proposed to be given to such person is Rs 2,500/- or more.

Information regarding the names, age, designation, salary and perks of the senior executives in public sector undertakings who are still continuing in service after superannuation as well as the names of the public sector undertakings, their location etc. are not readily available. It will be collected and laid on the Table of the House.

Bye-elections to legislatures while litigation is pending in Supreme Court

3330. SHRI SUBAS MOHANTY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether bye-elections to legislatures can be held if relevant litigation is pending in the Supreme Court; and

(b) whether it is the duty of the Election Commission to ensure such scrutiny?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) No, Sir.

(b) Yes, Sir.

Depletion of forests by paper mills

3331. SHRI SUBAS MOHANTY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the vast depletion of forests by paper mills;

(b) what are the schemes being implemented to foster alternative sources of raw material for paper mills; and

(c) what is the present stage of implementation of such schemes?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) There are a number of factors responsible for depletion of forests. This cannot be attributed solely to paper mills although forests are an important source of raw material for the paper industry.